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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI

Regn. No. OA 1082/86

Date of decision: 2.9.87

Shri Joginder Singh Petitioner
Shri A.S.Saxena Advocate for petitioner

Versus

Union of India and others Respondents
Shri P.P.Khurana Advocate for respondents

COPAM:

Hon'ble Mr B.C.Mathur ... Vice Chairman

The learned advocate for the respondents has stated that all the dues of the applicant as claimed by him have already been sanctioned and paid to the applicant, and, as such, the application becomes infructuous. The learned counsel for the applicant accepts the position that all the payments due have been paid but says that only the question of interest and costs remain. As the interest amount is also very small, the case is not pressed. In the circumstances, the application is dismissed as the cause of action is by and large satisfied. This is accepted by both the advocates.

B.C.Mathur
(B.C.Mathur)
Vice Chairman